

**CBI v. Emmanuel Amaechi Esonwanne @ Kevin Easo @ Kev
RC 221/2020/E/0005 of CBI, EO-III, New Delhi**

18.08.2020

Present : Ld. PP Sh. Jai Hind Patel for CBI.
Superintendent of Police Sh. Abhinav Khare.
IO SI/CBI Sukhchain Goyal in person.

Due to spreading of Corona Virus (COVID-19), special measures taken by the Government to prevent it by ordering a nationwide lockdown, the hearing of the urgent matter has been conducted through Video Conference using CISCO WEBEX app after taking consent of both the parties, in terms of directions issued by the Ld. District and Sessions Judge, Rouse Avenue District Courts.

Superintendent of police Sh. Abhinav Khare submitted before the court that both the crimes i.e. one pertaining to the earlier FIR in which hacking of the email ids and discovery of fake visas was involved and subsequently during search discovering of fake passport which is almost 10 years old are two different crimes, hence, the second case has been registered against the same accused. Adding to it, Ld. PP Sh. Patel submitted that registering of second case is in line with the precedents as for smooth investigation two cases have been registered. It is further submitted that in second case section 120B has also been added as there seems to be involvement of other accused persons also who may have conspired in preparing the fake documents and enabling the accused to stay illegally in India for so many years.

Submissions heard.

In view of the submissions made above this court is satisfied qua the need of registration of the present case.

Now coming to the submission made by the IO SI/CBI Sukhchain Goyal regarding the formal interrogation and formal arrest of the accused who is lodged in JC. In view of the submissions made the application moved by the IO SI/CBI Sukhchain Goyal stands allowed.

IO is allowed to interrogate the accused and formally arrest the accused if the need arises.

Application stands disposed off.

Copy of the order be given to the IO through electronic mode.

Ahlmad/Reader is directed to upload the order on the website.

Copy of the order be also sent to the Jail Superintendent concerned immediately.

[Vishal Pahuja]
ACMM-I/RADC/ND/18.08.2020